

**GOVERNMENT OF INDIA  
COAL  
LOK SABHA**

UNSTARRED QUESTION NO:182  
ANSWERED ON:01.12.2004  
SURPLUS COAL TO STATES  
Rao Shri Sambasiva Rayapati

**Will the Minister of COAL be pleased to state:**

- (a) whether there is any proposal of the Planning Commission for captive coal mines developers to allow them to sell the surplus coal to the States to run coal companies ;
- (b) whether the plan panel wants the Government to open up the trading in coal to private players or continue monopoly of the public sector;
- (c) if so, whether the Government has accepted this proposal; and
- (d) if so, the time by which it is likely to be implemented ?

**Answer**

MINISTER OF STATE FOR COAL (DR. DASARI NARAYANA RAO)

(a) : No, Sir.

(b) to (d) : The Tenth plan envisaged to remove coal from the list of Essential Commodities in order to allow free sale and to withdraw Colliery Control Order 2000 along with Coal Control Orders of the State Governments. The Ministry of Coal has agreed to removal of coal from the list of Essential Commodities in the Essential Commodities Act. The Central Government has issued Colliery Control Rules, 2004 under Mines and Minerals (Development and Regulation) Act, 1957 as this has been considered necessary keeping in view the role of coal at present in the country.